

Government of Uttarakhand  
Medical Health and Medical Education, Section-1

No.370/XXVIII(1)/2020-01(06)/2020

Dehradun, Date:-15 March, 2020

NOTIFICATION

JDA }  
S. K. Mittal / R. S. P  
H. K. Mittal / R. S. P  
15/3/2020

In exercise of the powers conferred under Section 2, 3 & 4 of The Epidemic Diseases Act, 1897, The Governor of Uttarakhand is pleased to issue the following regulations in the context of COVID-19 (Corona Virus Disease-- 2019).

1. These regulations may be called The Uttarakhand Epidemic Diseases, COVID-19 Regulations, 2020.
2. "Act" means the "Epidemic Diseases Act, 1897 (03 of 1897)"
3. "Epidemic Disease" in these regulations means COVID-19 (Corona Virus Disease 2019).
4. Authorized Persons under this act are Secretary (Medical, Health & Medical Education), Director General (Medical, Health and Family Welfare) (DGMHFW) at the State Level and District Magistrates in the districts and any other officer(s) as authorized by the Secretary, Medical Health & Medical Education, Govt. of Uttarakhand. Surveillance Personnel under this act refers to any personnel authorized as such by the Authorized Persons.
5. All Hospitals (Government & Private) should have Flu corners for screening of suspected cases COVID- 19 (Corona Virus Disease 2019).
6. All Hospitals (Government & Private) during screening of such cases shall record to ascertain history of travel of the person if he/ she has travelled to any country or any area where COVID-19 has been reported. In addition, the history of coming in contact with a suspected or confirmed case of COVID-19 shall be recorded.

- (a) In case the person has any such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
- (b) In case the person has any such history in last 14 days and the person is symptomatic as per case definition of COVID-19, person must be isolated in a hospital and will be tested for COVID-19 as per protocol.
- (c) Information of all such recorded cases should be given to office of CMO of the respective District immediately.

7. No person/institution/ organization will use any print or electronic media for information regarding COVID - 19 without prior permission of the Department of Medical Health & Family Welfare, Govt. of Uttarakhand. They can use the information, templates, electronic and print advertisements issued by the Govt. of India / Govt. of Uttarakhand. This is to avoid spread of any rumour or unauthenticated information regarding COVID-19. In case any person/ institution/ organization are found indulging in such activity, this will be treated as a punishable offence under these regulations.
8. No Private Laboratory has been authorized to collect or test samples for COVID-19 in the state of Uttarakhand. All such samples will be collected as per the guidelines specified by the Government of India and these will be sent to the designated laboratory by the Nodal Officer of the designated hospitals of the Department of Medical Health and Family Welfare, Uttarakhand under intimation to the CMO of the concerned District.
9. If any person with a history of travel in last 14 days to a country or area from where COVID-19 has been reported, develop symptoms, (s)he must contact the State/District control rooms so that necessary measures if required may be initiated by the Department of Medical, Health & Family Welfare, Govt. of Uttarakhand.



10. All persons with a history of travel to a country or area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such area.
11. Authorized persons, as per section 3 of this regulation, are authorized under this Act/Regulation to admit a person and isolate the person if required in case he/ she has a history of visit to an area where COVID-19 is endemic and the concerned person is symptomatic.
12. If there are sufficient reasons, cause or information to suspect or believe that any person(s) could be infected with COVID-19 and his/her continued presence in a premises is hazardous to the public safety, it shall be lawful for a Surveillance Personnel to enter any such premises, after giving reasonable opportunity to the owner/ occupier; for the purpose of surveillance of instances of fever or cough or respiratory difficulty, enquire into or undertake physical examination, as he/she thinks fit, and such person(s) shall be bound to cooperate and render all possible assistance to facilitate such surveillance, inspection, enquiry and examination.
13. If consequent upon such inquiry, inspection, examination or otherwise; Surveillance Personnel has reason to believe or suspect that such a person could be infected with COVID-19, the Surveillance Personnel may direct/arrange to put that person(s) home quarantine or direct/escort that persons(s) to an 'Institutional Quarantine Facility' or an 'Isolation Facility'.
14. It shall be mandatory for Medical Officers in Government Health Institutions and registered Private Medical Practitioners, including AYUSH Practitioners to notify such person(s) to the concerned District Surveillance Unit/CMO along with duly filled up self declaration forms, who, within their knowledge are having travel history to COVID-19 affected countries as per the extant



guidelines and are having complaints of fever or cough or respiratory difficulty or even without any signs and symptoms of the Epidemic Disease.

15. If the owner or occupier(s) of any premises or any individual suspected/confirmed with COVID-19, refuses to take measures for prevention or treatment i.e., Home quarantine/Institutional Quarantine/Isolation or any such person refuses to co-operate with, render assistance to or comply with the directions of the Surveillance Personnel/CMO, the concerned District Magistrate having jurisdiction and officers specifically authorized by the District Magistrate in this regard, may pass an appropriate order and may proceed with proceedings under Section 133 of the Code of Criminal Procedure, 1973 (2 of 1974) or take any other coercive action as deemed necessary and expedient for enforcing such cooperation and assistance. In case of a minor, such Order shall be directed to the guardian or any other adult member of the family of the minor.
16. All advisories issued/to be issued by the Government of India on COVID-19 will ipso-facto be treated as directions under this Act/Regulation in the State of Uttarakhand.
17. If cases of COVID-19 are reported from a defined geographic area, the Authorized Person(s) with the approval of State Task Force constituted for containment of COVID-19, shall have the right to implement following containment measures, but not limited to these, in order to prevent spread of the disease-
  - (i) Sealing of the geographical area,
  - (ii) Banning entry and exit of population from the containment area.
  - (iii) Closure of schools, offices and banning public gatherings.
  - (iv) Banning vehicular movement in the area.
  - (v) Initiating active and passive surveillance of COVID-19 cases.
  - (vi) Hospital isolation of all suspected cases.



- (vii) Designating any Government building as containment unit for isolation of the cases.
- (viii) Staff of all Government departments will be at disposal of District administration of the concerned area for discharging the duty of containment measures.
- (ix) Any other measure as directed by Department of Medical, Health & Family Welfare, Govt. of Uttarakhand.

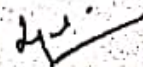
18. With the concurrence of Medical, Health & Family Welfare Department of Govt. of Uttarakhand, District Disaster Management Committee headed by District Magistrate is authorized for planning strategy regarding containment measures for COVID-19 in their respective districts. The District Magistrate may co-opt more officers from different departments for District Disaster Management Committee for this activity under these regulations.

19. **Penalty:** Any person /institution/organization found violating any provision of these regulations shall be deemed to have committed an offence punishable under section 188 of Indian Penal Code (45 of 1860). Secretary (Medical, Health & Medical Education) or District Magistrate of a District may file complaint before competent court against any person/ institution/ organization if found violating provisions of these regulations or any further orders issued by Government under these regulations.

20. **Protection to person acting under ACT:** No suit or legal proceeding shall lie against any person for anything done or intended to be done in good faith under this Regulations, made under the "Act" or any other orders issued under these Regulations.

21. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of issuance of this notification.

By order



(Nitesh Kumar Jha)


Secretary

No. /XXVIII(1)/2020-01(06)/2020

Dated

Copy to:

1. Chief Secretary, Govt. of Uttarakhand
2. All Addl. Chief Secretaries/ Principal Secretaries/Secretaries, Govt. of Uttarakhand.
3. Director General of Police, Uttarakhand.
4. Director General, Medical Health and Family Welfare, Uttarakhand
5. Director, Medical Education, Uttarakhand
6. All the District Magistrates, Uttarakhand
7. All the Chief Medical Officers, Uttarakhand
8. Indian Medical Association, Uttarakhand.
9. Director, A.I.I.M.S , Rishikesh
10. Principals, All the Medical Colleges, Uttarakhand.
11. Director, Information for wide publicity
12. Joint Director, Govt. Press Roorkee; for publication of this Regulation in the Official General Gazette of Uttarakhand and provide 100 copies to this office.
13. Guard File.

  
(Dr. Pankaj Kumar Pandey)  
Secretary (Incharge)